Minutes of the Policy Relaxation Committee

Meeting no. 28/AM14 held on 12.11.2013 at 11.30 A.M.

PRC Meeting was held under the Chairmanship of DGFT. List of officers present in the meeting is given below:

1.	Shri D. K. Singh,	Addl. DGFT
2.	Shri V.K. Srivastava	Addl. DGFT
3.	Shri L.B. Singhal	Addl. DGFT
4.	Shri Jaikant Singh	Addl. DGFT
5.	Shri Jay Karan Singh	Jt. DGFT
6.	Shri Hardeep Singh	Jt.DGFT
7.	Shri Akash Taneja	Jt. DGFT
8.	Shri A.K. Srivastava	Jt. DGFT
9.	Shri S.K. Mohapatra	Dy. DGFT
10.	Smt. Sonika Khattar	FTDO

The decision taken on the individual cases are as under:-

Case No.1. M/s Wockhardt Limited, Mumbai.
F.No. 01/60/162/615/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 0310683010 dated 22.02.2012 issued under PC-9 condition for regularization.

The Committee decided the following:

I. Export obligation period is extended upto 31.5.2013.
II. This is only for regularization and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(**Action: RA, Mumbai)**

Case No.2. M/s Wockhardt Limited, Mumbai.
F.No. 01/60/162/619/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 0310596973 dated 14.10.2010 issued under PC-9 condition for regularization.

The Committee decided the following:

I. Export obligation period is extended upto 31.3.2012.
II. This is only for regularization and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(**Action: RA, Mumbai)**

Case No.3. M/s Wockhardt Limited, Mumbai.
F.No. 01/60/162/620/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 0310705492 dated 17.08.2012 issued under PC-9 condition..

The Committee decided the following:

I. Export obligation period is extended upto 30.4.2014 or 6 months from the date of endorsement whichever is earlier.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement is done on the Authorization.

(**Action: Mumbai/ applicant**)

Case No.4. M/s Wockhardt Limited, Mumbai.
F.No. 01/60/162/621/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 0310706303 dated 24.08.2012 issued under PC-9 condition.

The Committee decided the following:

I. Export obligation period is extended upto 30.4.2014 or 6 months from the date of endorsement whichever is earlier.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement is done on the Authorization.

(**Action: Mumbai/ applicant**)

Case No.5. M/s Cartoon Sanitation Pvt. Ltd, Delhi.
F.No. 01/60/162/635/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 0610017739 dated 20.04.2010.

The Committee noted that export items were multi-produts and decided the following:

I. Export obligation period is extended upto 30.4.2014 .
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in terms of value, in proportion to import made, within original obligation period.
IV. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement is done on the Authorization.

(**Action: Kanpur/ applicant**)

Case No.6. M/s Samrat Plywood Limited, Chandigarh.
F.No. 01/60/162/633/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 2210010083 dated 16.06.2010.

The Committee decided the following:

I. Export obligation period is extended upto 31.5.2014 or 6 months from the date of endorsement whichever is earlier.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to import made, within original obligation period.
IV. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement is done on the Authorization.

(**Action: Chandigarh/ applicant**)

Case No.7. M/s Rusan Pharma Ltd, Mumbai.
F.No. 01/60/162/574/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 0310709057 dated 14.09.2012 issued under PC-9 condition.

The Committee decided the following:

I. Export obligation period is extended upto 31.3.2014.
II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
III. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement is done on the Authorization.

(**Action: Mumbai/ applicant**)

Case No.8. M/s RPL Industries Limited, Ghaziabad U.P.)
F.No. 01/60/162/634/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 0510247397 dated 10.08.2009.

The committee noted that no exports have been made by the firm within the original export obligation period, hence the request is rejected. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP, within a month or may avail the benefits under Public Notice no. 22 dt. 12.8.2013.

(**Action: RA CLA New Delhi-** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.9. M/s Gupta Dyeing & Printing Mills Pvt. Ltd, Mumbai.
F.No. 01/60/162/618/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 5210027704 dated 03.08.2009.

The committee noted that no considerable exports, which form merit of the case, have been made by the firm within the original export obligation period, hence the request is rejected. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP, within a month or may avail the benefit of Public Notice no. 22 dt. 12.8.2013.

(**Action: RA Surat-** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.10. M/s Adcock Ingram Ltd, Bangalore.
F.No. 01/60/162/637/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 0710079098 dated 10.05.2011 issued under PC-9 condition for regularization.

The Committee decided the following:

I. Export obligation period is extended upto 31.10.2012.
II. This is only for regularization and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(**Action: RA, Bangalore)**

Case No.11. M/s Jabs International Pvt. Ltd, Mumbai.

F.No. 01/60/162/766/AM13/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for review of PRC decision taken in meeting no. 35/AM13 dt. 8.1.2013 for EOP extension of Advance Authorization no. 0310570962 dated 23.04.2010 for regularization.

Committee was concerned that firm has not taken steps for regularization/closer of the case since January, 2013 even after being declared defaulter. The committee decided to the limited extent the following:

I. Export obligation fulfilled within 4 months from the date of import of each consignment shall be accepted towards regularization.
II. This is only for regularization and closure purpose
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP .
IV. Shortfall, if any, in exports shall be regularized in terms of Para 4.28 of HBP.
V. The applicant is also directed to regularize the case within 60 days from the date of communication of the decision. If he fails to get the case regularized then this decision will be nullified and the earlier decision taken in PRC meeting no. 35/AM13 dt. 8.1.2013 would be applicable.

(**Action : RA Mumbai/ Applicant)**

Case No.12. M/s Jabs International Pvt. Ltd, Mumbai.
F.No. 01/60/162/768/AM13/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for review of PRC decision taken in meeting no. 35/AM13 dt. 8.1.2013 for EOP extension of Advance Authorization no. 0310566251 dated 24.03.2010 for regularization.

Committee was concerned that firm has not taken steps for regularization/closer of the case since January, 2013 even after being declared defaulter. The committee decided to the limited extent the following:

I. Export obligation fulfilled within 4 months from the date of import of each consignment shall be accepted towards regularization.
II. This is only for regularization and closure purpose
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP .
IV. Shortfall, if any, in exports shall be regularized in terms of Para 4.28 of HBP.
V. The applicant is also directed to regularize the case within 60 days from the date of communication of the decision. If he fails to get the case regularized then this decision will be nullified and the earlier decision taken in PRC meeting no. 35/AM13 dt. 8.1.2013 would be applicable.

(**Action : RA Mumbai/ Applicant)**

Case No.13. M/s Jabs International Pvt. Ltd, Mumbai.
F.No. 01/60/162/767/AM13/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for review of PRC decision taken in meeting no. 35/AM13 dt. 8.1.2013 for EOP extension of Advance Authorization no. 0310570575 dated 21.04.2010 for regularization.

Committee was concerned that firm has not taken steps for regularization/closer of the case since January, 2013 even after being declared defaulter. The committee decided to the limited extent the following:

I. Export obligation fulfilled within 4 months from the date of import of each consignment shall be accepted towards regularization.
II. This is only for regularization and closure purpose
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP .
IV. Shortfall, if any, in exports shall be regularized in terms of Para 4.28 of HBP.
V. The applicant is also directed to regularize the case within 60 days from the date of communication of the decision. If he fails to get the case regularized then this decision will be nullified and the earlier decision taken in PRC meeting no. 35/AM13 dt. 8.1.2013 would be applicable.

(**Action : RA Mumbai/ Applicant)**

Case No.14. M/s Jabs International Pvt. Ltd, Mumbai.
F.No. 01/60/162/770/AM13/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for review of PRC decision taken in meeting no. 36/AM13 dt. 15.1.2013 for EOP extension of Advance Authorization no. 0310543828 dated 04.11.2009 for regularization.

Committee was concerned that firm has not taken steps for regularization/closer of the case since January, 2013 even after being declared defaulter. The committee decided to the limited extent the following:

I. Export obligation fulfilled within 4 months from the date of import of each consignment shall be accepted towards regularization.
II. This is only for regularization and closure purpose

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP .

IV. Shortfall, if any, in exports shall be regularized in terms of Para 4.28 of HBP.

V. The applicant is also directed to regularize the case within 60 days from the date of communication of the decision. If he fails to get the case regularized then this decision will be nullified and the earlier decision taken in PRC meeting no. 36/AM13 dt. 15.1.2013 would be applicable.

(**Action : RA Mumbai/ Applicant)**

Case No.15. M/s Jabs International Pvt. Ltd, Mumbai.
F.No. 01/60/162/769/AM13/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for review of PRC decision taken in meeting no. 35/AM13 dt. 8.1.2013 for EOP extension of Advance Authorization no. 0310580217 dated 23.06.2010 for regularization.

Committee was concerned that firm has not taken steps for regularization/closer of the case since January, 2013 even after being declared defaulter. The committee decided to the limited extent the following:

I. Export obligation fulfilled within 4 months from the date of import of each consignment shall be accepted towards regularization.

II. This is only for regularization and closure purpose

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP .

IV. Shortfall, if any, in exports shall be regularized in terms of Para 4.28 of HBP.

V. The applicant is also directed to regularize the case within 60 days from the date of communication of the decision. If he fails to get the case regularized then this decision will be nullified and the earlier decision taken in PRC meeting no. 35/AM13 dt. 8.1.2013 would be applicable.

(**Action : RA Mumbai/ Applicant)**

Case No.16. M/s Jabs International Pvt. Ltd, Mumbai.
F.No. 01/60/162/625/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013

Subject: - Request for EOP extension of Advance Authorization no. 0310701439 dated 10.07.2012 for regularization.

The Committee decided the following:

I. Export obligation fulfilled within 4 months from the date of import of each consignment shall be accepted towards regularization.
II. This is only for regularization and closure purpose
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP .
IV. Shortfall, if any, in exports shall be regularized in terms of Para 4.28 of HBP.

(**Action : RA Mumbai/ Applicant)**

Case No.17. M/s Jabs International Pvt. Ltd, Mumbai.
F.No. 01/60/162/624/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for EOP extension of Advance Authorization no. 0310692026 dated 25.04.2012 for regularization.

The Committee decided the following:

I. Export obligation fulfilled within 4 months from the date of import of each consignment shall be accepted towards regularization.
II. This is only for regularization and closure purpose
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP .
IV. Shortfall, if any, in exports shall be regularized in terms of Para 4.28 of HBP.

(**Action : RA Mumbai/ Applicant)**

Case No.18. M/s Uttam Galva Steels Limited, Mumbai.
F.No. 01/60/162/627/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for clubbing of two Advance Authorization Nos. 0310433065 dated 18.06.2007 & 0310562368 dated 26.02.2010.

The Committee decided the following:

I. Clubbing of the 2 advance authorizations as referred above is allowed.

II. This is only for regularization and closure purpose and not for any further exports/imports.

III. Exports made within 48 months from the date of earliest authorization is allowed for clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP. RA is directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

IV. Even after clubbing, shortfall if any may be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.

(**Action: RA, Mumbai)**

Case No.19. M/s Haldia Petrochemicals Ltd, Kolkata.
F.No. 01/60/162/603/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for clubbing of four Advance Authorizations no. 0210138852 dt. 4.3.2010, 0210138855 dt. 4.3.2010, 0210144776 dt. 9.7.2010 and 0210184807 dt. 28.12.2012.

The Committee decided the following:

I. Clubbing of the 4 advance authorizations as referred above is allowed.

II. This is only for regularization and closure purpose and not for any further exports/imports.

III. Exports made within 48 months from the date of earliest authorization is allowed for clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP. RA is directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

IV. Even after clubbing, shortfall if any may be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.

(**Action: RA, Kolkata)**

Case No.20. M/s Vivimed Labs Ltd, Hyderabad.
F.No. 01/60/162/629/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for clubbing of two Advance Authorization Nos. 0910032298 dated 30.11.2007 & 0910046651 dated 05.05.2011.

The Committee observed that the gap between the above two authorizations is beyond 36 months. The second authorization is still valid. Therefore, the Committee did not agree to club these authorizations. The applicant is advised to get the cases regularized separately in terms of para 4.28 of HBP.

(**<u>Action : RA, Hyderabad</u>**; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report).

Case No.21. M/s ITP Infotech Pvt. Ltd, New Delhi.
F.No. 01/60/162/636/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for clubbing of two Advance Authorization Nos. 0510247502 dated 11.08.2009 & 0510303139 dated 20.09.2011.

The Committee decided the following:

I. Clubbing of the 2 advance authorizations as referred above is allowed.
II. This is only for regularization and closure purpose and not for any further exports/imports.
III. Exports made within 48 months from the date of earliest authorization is allowed for clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP. RA is directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
IV. Even after clubbing, shortfall if any may be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.

(**Action: RA, CLA New Delhi)**

Case No.22. M/s G.R. Engineering Pvt. Ltd, Mumbai.
F.No. 01/60/162/607/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Relaxation of Policy Provision of Para 4.28 of HBP respect of Licence for restricted items on the date of import but on OGL since July, 2010 and on the date in respect of Advance Authorization No. 0310481310 dated 05.08.2008.

Committee noted that firm has paid duty +interest on the excess import of item which was restricted on the day of import. Committee decided to regularize the case and relaxed the need to surrender the licence.

Case No.23. M/s Arihantanam Organics, Mumbai.
F.No. 01/60/162/628/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for regularization of S/bill of Advance Authorization no. 0310512119 dated 18.03.2009 issued under PC-9 condition and waiver of PC-18 conditions.

The committee noted that the firm had made exports prior to the date of first import against the Advance Authorization issued under Policy Circular No. 9 dt. 30.6.2003, which was not in consonance with the pre-import conditions. Hence the supplies made under the two S/bills dt. 25.12.2008 & 30.12.2008 cannot be taken into account for discharge of export obligation under the Advance Authorization. The request is rejected. The applicant is advised to get the case regularized in terms of para 4.28 of HBP or may avail the benefit of Public Notice no. 22 dt. 12.8.2013.

(**Action : RA, Mumbai**; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.24. M/s Arihantanam Organics, Mumbai.
F.No. 01/60/162/632/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for regularization of S/bill of Advance Authorization no. 0310469684 dated 28.04.2008 issued under PC-9 condition and waiver of PC-18 conditions.

The committee noted that the firm had made exports prior to the date of first import against the Advance Authorization issued under Policy Circular No. 9 dt. 30.6.2003, which was not in consonance with the pre-import conditions. Hence the supplies made under the two S/bills dt. 30.5.2008 & 5.6.2008 cannot be taken into account for discharge of export obligation under the Advance Authorization. The request is rejected. The applicant is advised to get the case regularized in terms of para 4.28 of HBP or may avail the benefit of Public Notice no. 22 dt. 12.8.2013.

(**Action : RA, Mumbai**; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.25. M/s Arihantanam Organics, Mumbai.
F.No. 01/60/162/631/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for regularization of S/bill of Advance Authorization no. 0310463462 dated 03.03.2008 issued under PC-9 condition and waiver of PC-18 conditions.

The committee noted that the firm had made exports prior to the date of first import against the Advance Authorization issued under Policy Circular No. 9 dt. 30.6.2003, which was not in consonance with the pre-import conditions. Hence the supplies made under the two S/bills dt.

22.2.2008 & 5.3.2008 cannot be taken into account for discharge of export obligation under the Advance Authorization. The request is rejected. The applicant is advised to get the case regularized in terms of para 4.28 of HBP or may avail the benefit of Public Notice no. 22 dt. 12.8.2013.

(**Action : RA, Mumbai**; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.26. M/s JSW Steel Ltd, Mumbai.
F.No. 01/60/162/268-269/AM12/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for revalidation / enhancement of two Advance Authorization nos. 0310474531 dated 13.06.2008 and 0310477108 dated 02.07.2008.

Withdrawn for processing on file. RA may send the relevant file to DGFT (HQ).

(Action: RA, Mumbai)

Case No.27. M/s Naxpar Lab Pvt Ltd, Mumbai.
F.No. 01/60/162/640/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for regularization the exports made against S/bill which is out of EOP & waiver of destruction certificate for the purpose of redemption of Advance Authorization No. 0310436773 dated 19.07.2007 issued under PC-9 condition.

The Committee decided as following:

I. Export obligation period is extended from 06 months to 12 months i.e. upto 31/8/2008 from the date of first import consignment.
II. This is only for regularization and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
IV. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import.
V. PC-18 condition is waived on these exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(**Action: RA, Mumbai)**

Case No.28. M/s Amsal Chem Pvt. Ltd, Gujarat.
F.No. 01/60/162/641/AM14/EFGC (PRC)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for clubbing of Advance Authorization Nos. 1.) 3410023745 dated 18.03.2009, 2.) 3410023766 dated 19.03.2009 & 3.) 3410035519 dated 22.11.2012.

As per the details of the authorization given by the firm the committee noted that in the first two Advance Authorization, the firm has completed 100% export obligation within the validity of the authorization, hence clubbing of authorizations is of no consequence. In the third authorization the gap between the issuance of earliest authorization and the last authorization is more than 36 months. Hence the request is rejected. The applicant is advised to get the case regularized in terms of para 4.28 of HBP or may avail the benefit of Public Notice no. 22 dt. 12.8.2013.

(**Action : RA, Mumbai**; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.29. M/s Nath Bros Exim International Ltd, New Delhi.
F.No. 01/61/180/106/AM14/PC-3
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for relaxation of the provisions mentioned in Para 5 of Policy Circular (PC) No. 13 dated 31.01.2013.

Withdrawn for processing on file.

Case No.30. M/s JCB India Limited, New Delhi.
F.No. 01/89/180/23/AM14/PC-2(A)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for policy relaxation for import of 2 nos. Left Hand Drive, Utility Task Vehicle (Off Road) from U.K.

The committee considered and granted approval for relaxation of the provisions of Import Licensing Note No. 2(II) (a) (ii) of Chapter 87 of ITC(HS) for import of 2 nos. Left Hand Drive, Utility Task Vehicle (Off Road) from U.K.

Case No.31. M/s Ford India Pvt. Ltd, Gurgaon.
F.No. 01/89/180/01/AM13/PC-2(A)
PRC Meeting No. 28/AM14 dated 12.11.2013
Subject: - Request for permission to import one used Fiesta Car to India for Thailand in relaxation of Policy Condition 2(ii) (f) to Chapter 87 of ITC(HS), 2012.

The committee considered and granted approval for relaxation of the provisions of Import Licensing Note No. 2(II) (f) of Chapter 87 of ITC(HS) for import of one used Fiesta Car to India for Thailand.

The meeting ended with a Vote of Thanks to the Chair.

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